

Air Quality Data in Crushing Zone

***3 DR. ABHE SINGH YADAV, M.L.A. Will the Environment, Forests & Wildlife Minister be pleased to state:-**

- a) The air quality data in the Dholera crushing zone of Nangal Chaudhary Assembly Constituency during the last one year;
- b) Whether any study has been conducted in the affected area on the impact of air pollution on the health of the citizens of the surrounding villages;
- c) Whether any special programme has been conducted by the department to improve the air quality of this area and to monitor the health parameters in the affected villages; and
- d) Whether there is any proposal under consideration of the Government to install any special device to arrest the polluting dust in this area?

SH KANWAR PAL, ENVIRONMENT, FORESTS & WILDLIFE MINISTER

Reply:-

- a) Sir, The Haryana State Pollution Control Board monitors the ambient air quality of Narnaul through the Continuous Ambient Air Quality Monitoring Station (CAAQMS) installed at the Mini Secretariat of District Mahendragarh. Data for the last year from 01.04.2022 to 15.08.2023 is placed at **Annexure-1**. The Board had also started monitoring ambient air quality through a manual monitoring station at village Dholera of Nangal Chaudhary constituency from July 2023 onwards. The data of the same is placed at **Annexure -2**.
- b) The Civil Surgeon, Narnaul organized health camps at village Dholera and nearby 10 villages from 24.06.2022 to 02.07.2022.
- c) The District Administration, Narnaul and the Forest Department, Haryana conducted a special drive of plantation/distribution of 3.75 lakh plants in July, 2023 in Mahendragarh district. Out of these, approx. 70,000 plants were planted in Nangal Chaudhary constituency, to improve the air quality. The stone crusher owners and mining projects have been directed to regularly sprinkle water on the roads leading to stone crusher and mines, to suppress road dust.
- d) The PWD (B&R) has approved the project for cement concreting of the Dholera main road and Dholera bypass. The Central Pollution Control Board is in the process of installing 5 CAAQMS near stone crushing areas in District Mahendragarh for monitoring the air quality.

Air Quality Index (AQI) data referred to in reply to starred question no. 3 put by Dr. Abhe Singh Yadav, MLA

AQI value for Jan, 2022 to Dec 2022

Day	Jan	Feb	Mar	Apr	May	June	July	Aug	Sept	Oct	Nov	Dec
1	201	178	122	132	148	160	28	28	48	107	172	210
2	247	NA	157	180	127	138	29	28	40	108	211	219
3	282	169	108	120	NA	125	36	28	39	71	343	200
4	275	NA	NA	123	NA	113	42	44	29	85	269	217
5	231	99	61	153	138	117	56	98	NA	87	273	267
6	141	159	110	144	219	126	94	51	31	87	139	185
7	160	126	114	175	216	164	NA	74	52	23	132	134
8	49	191	161	184	172	217	58	35	60	NA	203	127
9	49	209	125	118	142	150	46	71	88	47	111	164
10	49	99	107	119	137	156	75	46	78	22	97	158
11	84	102	157	116	122	138	34	29	58	NA	251	117
12	71	91	NA	116	149	128		30	49	64	136	111
13	173	NA	NA	140	169	108	NA	48	32	95	116	110
14	NA	119	NA	255	240	74	NA	28	NA	115	128	99
15	151	129	218	176	133	56	NA	69	34	128	140	99
16	74	121	126	177	186	77	NA		28	126	165	111
17	88	121	119	225	213	61	NA	28	29	117	115	117
18	90	NA	177	146	270	NA	NA		62	115	112	134
19	201	83	171	141	226	50	NA	29	88	137	130	160
20	188	107	128	128	239	49	NA	28	83	123	132	172
21	227	92	135	135	255	50	28	41	57	126	214	177
22	143	101	161	101	254	49	28	33	NA	NA	115	NA
23	114	109	163	133	140	49	81	38	NA	135	102	187
24	64	198	145	170	57	87	40	28	NA	167	98	187
25	110	229	157	167	93	68	56	NA	30	176	157	105
26	140	84	134	138	60	64	44	48	55	135	118	151
27	155	55	125	170	60	58	28	42	59	134	134	231
28	115	62	177	147	60	59	28	60	66	145	179	125
29	173		144	122	NA	52	28	66	84	207	209	134
30	154		178	121	209	28	28	NA	93	174	217	134
31	213		178		154		36	58		157		280
MINIMUM	49	55	61	101	57	28	28	28	28	22	97	99
MAXIMUM	282	229	218	255	270	217	94	98	93	207	343	280
AVERAGE	147.0666667	126.4	142.9	149.1	163.9	95.55	43.95	44.67	54.88	114.8	163.9	160.7

AQI Category (Range)

Good (0-50)

Satisfactory (51-100)

Moderately (101-200)

Poor (201-300)

Very Poor (301-400)

Severe (401-500)

Station : CAAQMS Station installed at Mini Secretariat, Shastri Nagar, Narnaul, Haryana

Air Quality Index (AQI) data referred to in reply to starred question no. 3 put by Dr. Abhe Singh Yadav, MLA

AQI value for Jan, 2023 to Aug 2023

Day	Jan	Feb	Mar	Apr	May	June	July	Aug	Sept	Oct	Nov	Dec
1	111	NA	96	NA	74	48	327	39				
2	161	NA	102	NA	NA	55	335	53				
3	172	99	113	106	NA	78	86	61				
4	150	159	80	69	71	171	82	64				
5	209	176	60	97	101	121	NA	66				
6	159	185	86	NA	124	87	219	NA				
7	179	140	121	116	97	170	NA	64				
8	247	80	96	173	113	186		81				
9	251	181	50	NA	113	87	NA	92				
10	157	122	93	NA	100	81	192	97				
11	238	102	131	190	105	97	NA	100				
12	340	104	134	123	118	190	NA	92				
13	328	68	160	138	150	.	NA	72				
14	284	82	160	138	121	91	NA	76				
15	191	186	173	184	69	84	59	87				
16	263	225	129	122	67	77	NA					
17	249	NA	NA	115	140	57	42					
18	NA	244	74	128	105	46	52					
19	317	270	NA	260	80	36	NA					
20	221	NA	96	118	112	62	NA					
21	217	97	NA	115	117	92	67					
22	314	195	96	148	NA	72	NA					
23	317	159	78	NA	104	94	NA					
24	313	118	70	NA	120	99	NA					
25	170	164	NA	142	43	92	66					
26	184	137	142	NA	32	24	NA					
27	130	149	119	NA	NA	38	38					
28	170	151	114	179	NA	68	26					
29	290		114	135	77	288	64					
30	NA		98	93	65	338	23					
31	61		NA		NA		94					
MINIMUM	61	68	50	69	32	24	23	39				
MAXIMUM	340	270	173	260	150	338	335	100				
AVERAGE	220.45	149.71	107.1	137.6	96.72	104.4	110.8	74.57				

AQI Category (Range)

Good (0-50)
Satisfactory (51-100)
Moderately (101-200)

Poor (201-300)
Very Poor (301-400)
Severe (401-500)

Station : CAAQMS Station installed at Mini Secretariat, Shastri Nagar, Narnaul, Haryana

Annexure-2

Air Quality Status of Manual Monitoring Stations installed at Village - Dholera of Nangal Chaudhary Constituency referred to in reply to starred question no. 3 put by Dr. Abhe Singh Yadav, MLA

**Station- Water Supply Boosting Station of PHED at Village Dholera,
Nangal Chaudhary**

AR No. and date	Date of Sample	PM10 (100 , µg/m3)	PM2.5 (60 , µg/m3)	Remarks
176 dated 18.07.2023	13.07.2023 to 14.07.2023	134	99	Values are exceeding the prescribed standards of National Ambient Air Quality
191 dated 24.07.2023	19.07.2023 to 20.07.2023	-	145	
249 dated 17.08.2023	08.08.2023 to 09.08.2023	167	105	
260 dated 21.08.2023	16.08.2023 to 17.08.2023	172	-	







HARYANA GOVERNMENT
ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT

Notification

The 11th November, 2022

No. 16/10/2015-3Env.— Whereas, article 48-A of the Constitution of India *inter-alia* envisages that the State shall endeavor to protect the environment;

Whereas, it is necessary and expedient to take immediate steps under sections 5 and 7 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986) and section 19 of the Air (Prevention and Control of Pollution Act, 1981 (Central Act 14 of 1981) and rules framed there under to maintain ecological balance in the State to prevent environmental degradation and to avoid human health hazards;

And Whereas, the State Government has already taken a decision to maintain ecological balance keeping in the view industrial development and also to maintain the quality of environment and to avoid health hazard for the residents of the area;

And Whereas, as per Haryana Government, Environment Department, notification No. S.O. 12/C.A.29/1986/S.5 and 7/2016, dated the 11th May, 2016, directions were given for stone crushing units in regard to siting criteria norms as per Schedule I, emission norms and pollution control measures requirement as per Schedule II, identification of zones and availability of sites as per Schedule III and procedure for establishment and operation in identified zones as per Schedule IV;

Now, therefore, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986, (Central Act 29 of 1986) read with Government of India, Ministry of Environment and Forests, Department of Environment, Forests and Wildlife, Notification No. S.O. 152 (E), dated the 10th February, 1988 and in pursuance of the provisions of section 7 of the said Act and rule 4 of the Environment (Protection) Rules 1986, and supersession of the Haryana Government, Environment Department, Notification No. S.O. 12/C.A. 29/1986/Ss. 5 and 7/2016 dated 11th May 2016, The Governor of Haryana hereby proposes to issue the following directions for establishment of stone crushers in regard to siting criteria norms as per Schedule I and emission norms and pollution control measures requirement as per Schedule II;

Now, therefore, in exercise of the powers conferred under clause (a) of sub-rule (3) of rule-4 of the Environment (Protection) Rules 1986, notice is hereby given that draft of notification shall be taken into consideration by the Government on or after expiry of a period of thirty days from the date of publication of draft notification in the Official Gazette, together with objection or suggestion, if any, which may be received in the office of all the Additional Chief Secretary to Government, Haryana, Environment Department, Chandigarh from any person with respect to the notification:-

SCHEDULE I
NORMS FOR SITING OF STONE CRUSHERS IN HARYANA

Serial No. 1	Criteria 2	Distance in KM 3
1.	Minimum distance required from the nearest National Highway and State Highway	0.5
2.	Minimum distance required from the limits of National Capital Territory of Delhi	5.0
3.	Minimum distance required from the limits of nearest Municipal Corporation of the same district.	2.0
4.	Minimum distance required from the nearest Town/City/Municipal Limits	1.0
5.	Minimum distance required from the nearest Village Phirni. In case if there is no phirni then the distance be measured from <i>abadidehand</i> in case of <i>be-chirag</i> revenue estate (to be certified by the Tehsildar concerned), actually on the spot, the distance will be measured from the nearest inhabited revenue estate.	0.5
6.	Minimum distance required from any land recorded as forest in Government record (revenue or forest department) except strip forests / plantation alongroads, canals, railway lines and bunds.	0.25

Serial No.	Criteria	Distance in KM
1	2	3
7.	Minimum distance required from approved water supply scheme open to sky of 20 KL capacity.	1.0
8.	Minimum distance required from any indoor health treatment unit catering to 25 or more bed for catering indoor patients	1.0
9.	Minimum distance required from National Parks, Wild Life Sanctuaries and Conservation Reserves	2.0 (NP) 1.0 (WLS)
10.	Minimum distance required from education institutions	0.5
11.	Minimum distance required from any mining area / hillock	0.5

The following directions are also given in respect of above said Schedule:

- (i) All distances, unless specifically mentioned above, except the distance from village, are to be measured as the crow flies from the nearest boundary of the land of the stone crusher to the periphery of the feature concerned.
- (ii) In case of villages where any hill / hillock / mountain fall between the individual stone crusher and the village, the distance criteria from the village shall be considered along the shortest line of hill / hillock / mountain, with the condition that there should be a minimum of 300m distance from the foot of the hill / hillock / mountain for safeguarding the environment and the decision in this regard shall be taken on case to case basis considering the local environment.
- (iii) The existing, approved crusher zones and their extension shall not be affected by the above siting minimum distance criteria as the feasibility of heaving a conglomeration of stone crushing units in conjunction with the above siting criteria may not be possible. The above mentioned siting criteria shall only be applicable to stone crushing units to be established in the area outside the existing, approved crusher zones or their extension.
- (iv) The crusher zones shall be identified and approved by the Mining and Geology Department, after taking concurrence from all the stakeholder Departments and Haryana State Pollution Control Board.
- (v) No stone crushing unit shall be allowed to be set up or operate outside the identified crusher zones in Faridabad, Palwal (earstwhile Faridabad District) and Gurugram Districts.
- (vi) In case, eco sensitive zone of a protected area like National Park, Wild Life Sanctuary or Conservation Reserve is notified having restrictions for a distance of more than one / two kms, as the case may be, then the same shall be adhered to.
- (vii) The distance of the stone crushers from various prescribed locations shall be certified/verified by the concerned Tehsildar and for the forest land the report regarding the siting distance shall be taken from the Divisional Forest Officer concerned. The Regional Officer of the Board concerned, shall verify distances of the prescribed locations other than those verified by Divisional Forest Officer or Tehsildar.

SCHEDULE II

EMISSION NORMS AND POLLUTION CONTROL MEASURES REQUIREMENTS

Item I

Pollution Control Parameters:

The suspended particulate matter (hereinafter referred to as SPM) measured between 3 meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 600 micrograms per cubic meter. The measurements of SPM are to be conducted as per Environment (Protection) Act, 1986 (Central Act 29 of 1986) and rules made thereunder.

Item II

Pollution Control Measures:

The following pollution control devices and measures are required to be installed and operated as mandatory obligation by the stone crushing units under the Environment (Protection) Rules, 1986, namely:-

1. Dust containment cum suppressing system for the equipment in the form of covered sheds and sprinklers;
2. All existing stone crushers shall ensure additional air pollution control measures like laying of tiles in the entire area of the unit, fully covering their conveyors and installing fogger machines in their units, within a period of one year of issuance of the notification.

3. Construction of approved wind breaking wall of at least 50 meter length and minimum 16 feet height alongwith provision of telescopic chute to ensure that the crushed material from the nod is released from a point which is at least 2 feet below the height of the wind breaking wall. The wall shall be structurally sound and shall cover the vulnerable abadi side of the crusher unit.
4. Construction and maintenance of metalledroads for vehicular movement within the premises of the crushing units or within the zone housing the stone crushing units as approved by the Haryana State Pollution Control Board at the time of grant of Consent to Establish.
5. The metalled roads to be provided either individually within the premises or jointly by the crushers in the approved crusher zones will be as determined by Haryana State Pollution Control Board in consultation with Engineer-in-Chief, Public Works Department (Bridge & Road). These roads shall be constructed as per satisfactory specifications of construction and maintenance. Haryana State Pollution Control Board will have the authority to cancel continued operation of stone crusher in zone or isolated sites or premises within zones where such metalled roads are not satisfactorily constructed or maintained individually or jointly as applicable to the area in question.
6. Regular cleaning and wetting of the ground within the premises and the remaining enclosure of the crushing units and the zone where the unit is situated.
7. All stone crushing units shall provide a green belt along the periphery having avenue plantation of two rows after approval of plantation plan by the Divisional Forest Officer concerned. Till plantation within the premises is fully developed, the project proponent shall erect a barrier/barricade along the periphery to contain the dust emissions. Such barricade should completely enclose the premises from all sides and may be either a boundary wall or of flexible cloth (tarpaulin etc.) or a combination of two. The height of the barricade shall not be less than the height of the highest tip of the conveyor belts.
8. The stone crushing units shall provide at least 50 number sprinklers alongwith a water storage facility of minimum 10 kiloliter capacity. Further they must sprinkle at least 10 kilolitre of water per day for a stone crushing capacity of 100 tones per day and *pro rata* accordingly for higher capacity crushing units.
9. In order to ensure the regular operation of sprinklers system, the stone crushing units shall provide inter locking system alongwith separate energy meter having load survey and demand features.
10. A log book, containing the daily data, as recorded by the energy meter for the consumption of energy by such pollution control measure be made available to the Haryana State Pollution Control Board or its authorized officers immediately on its demand on the spot or within a period of three working hours thereafter at the most;
11. The stone crushing units shall obtain raw material only from legal sources and will have exclusive contract with legitimate mining lease holders and will submit complete data relating to the sources and quantity of raw material utilized and exploited by the stone crushing units alongwith production data, taxes and duties paid as applicable thereon under the law of land;
12. A green belt along any approved zone shall be for a depth of atleast 100 meters or along the periphery of the crusher zone with minimum 10 rows of such trees in the direction of the depth of the green belt. The spacing of such trees along the periphery shall not exceed 8 meters along the periphery. The nature of trees to be planted and their protection measures required for such tree plantation shall be subject to the approval of the concerned Divisional Forest Officer. The responsibility for the planting and maintaining of green belt shall be collectively with the stone crusher association of all the stone crushing units operating in the zone and in case the association fails to ensure the compliance of the norms, the operation of all the crushers in that zone shall be suspended by the State Pollution Control Board till the compliance is made in this regard.
13. No stone crusher will be allowed to be set up in choe, steam or river bed within their flood protection embankments.
14. Consent policy orders dated the 6th March, 2014 of the Haryana State Pollution Control Board notified on 15th April, 2014 as amended from time to time shall also be applicable for obtaining consent to establish and consent to operate under Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) and Air (Prevention and Control of Pollution) Act, 1981 (Central Act 14 of 1981)

Item III

Requirement of Land

Every new stone crushing unit whether in approved zone or outside, must possess and operate in a minimum area of one acre of land, if it has only one set of machinery and at least 1.5 acre of land if it has more than one

set of machinery. In case land is taken on lease, then the lease should be registered with revenue authority and if the land is taken on lease from Panchayat then it should be with the written permission of the Principal Secretary to Government Haryana, Panchayat and Development Department. The lease period shall not be less than seven years and shall be irrevocable.

Item IV

Resolving the issues relating to subsequent introduction of new establishments, affecting the existing stone crushers

In those instances, where, due to subsequent introduction of a new establishment requiring the siting norms (a new road, a new notified forest, an expanded Municipal area, a new education institution, a new Health Care Facility, etc.), compelling the existing stone crusher units to be shifted, the fact that in the modern, expanding and developing urban / rural mapping, it is unavoidable to introduce the above mentioned establishments for the over-all development and modernization of the society, is recognized, but the crusher units which have established themselves have to face shifting involving considerable cost. It is, therefore, mandatory for all the stone crusher units to take an NOC from all the Departments concerned, before their establishment that there would be no additional siting norm requiring establishment, at least for the next five years in the area under question which might affect the proposed stone crushing unit, and in case, if under unavoidable circumstances, such establishments are allowed, necessary precautions shall be the responsibility of the new establishment as well, besides imposition of additional pollution control measures on the stone crusher unit. Thus, the consent shall be renewed after every five years, only after taking the necessary NOC and undertaking from the crusher unit concerned. Further, in cases, where the new establishments requiring siting parameters have been introduced subsequently, half of the distance criteria for such units, along with the stringent norms of Air Pollution Control Measures (APCM) for the unit shall be considered, on case to case basis. Those units, which are not even meeting the half earmark shall need to be relocated, within a period of one year.

VINEET GARG,
Additional Chief Secretary to Government Haryana,
Environment and Climate Change Department.

Proceedings of the meeting held on 02.05.2023 at 11:30 Hrs. of High Powered Committee constituted vide Govt. of Haryana, EF&W Department Order Endst. No.16/03/2023 - 3Env dated 19.04.2023 for implementation of orders passed by Hon'ble NGT in M.A. No. 74/2022 in O.A No. 976 of 2019- Gurinder Singh &Ors. vs Union of India &Ors.

The list of participants attached as Annexure-A.

The Member Convener of the Committee explained the directions issued by the Hon'ble NGT in M.A. No. 74/2022 in OA No.976 of 2019- Gurinder Singh & Ors. vs. Union of India & Ors., to the participants. In compliance of these orders, Govt. of Haryana, EF&W Department vide Order Endst. No.16/03/2023 – 3 Env dated 19.04.2023 constituted a High Powered Committee for planning and execution for utilisation of environment compensation funds. It was decided during the meeting held under the chairmanship of Chief Secretary on 03.03.2023 that the existing exclusive account for receiving the environmental compensation in the HSPCB will continue to be used and no separate account is required to be opened and funds will be released for utilization from this account by the Member Secretary, HSPCB based on the directions of the High Powered Committee. It was also informed that approx. Rs. 74.5 crore has so far been deposited on account of environment compensation in the exclusive account, out of which Rs. 52 crore has been deposited by different units as environmental compensation imposed by the HSPCB and Rs. 22.5 crore has been deposited through SEIAA as environmental compensation.

The order of Hon'ble NGT was discussed and suggestions for utilization of environmental compensation, keeping in view of NGT directions, were given by representatives of the departments.

After detailed discussion, it was decided that;

1. 50% amount of environment compensation shall be utilised in the districts from where the amounts were collected and the balance could be allotted to any district as per requirement of District Environment Plans.
2. School and Higher Education Departments may submit comprehensive proposals regarding funding eco-clubs and organizing awareness programmes in schools and colleges. The proposals may cover gaps under existing schemes and budget allotted in this regard. The proposals may include online courses for school/college students regarding environment awareness/issues.
3. Regional Officers of HSPCB may co-ordinate with Deputy Commissioners concerned and other stake holders departments to send proposals to meet gaps identified under the District Environment Plan and seek funds, with full justification.

4. The concerned departments may also submit detailed proposals for allocation of funds to undertake activities identified under the District Environment Plans, as per discussion held, if required.

Next meeting of the HPC will be held under the Chairmanship of ACS to Govt. of Haryana, Industries & Commerce Department and members of the Committee may be requested to attend the meeting personally.

The meeting ended with a vote of thanks to the Chair and all participants.

Annexure-A

List of participants (S/Sh)

1. Vineet Garg, IAS, ACS to Govt. Of Haryana, EF&W Department
2. P. Raghavendra Rao, Chairman, HSPCB
3. Vikas Gupta, Secretary, Urban Local Bodies Department
4. Pardeep Kumar, Member Secretary, HSPCB
5. Ajit Singh, Dy. Director, Higher Education, Education Department
6. Sat Pal Sharma, HCS, Secretary, Secondary Education, Education Department
7. Mahabir Prasad, Addl. Director, Elementary Education, Education Department
8. Rakesh Kumar, Chief Engineer, Public Health Engineering Department
9. Arun Kumar Pandey, HoD, HSIIDC

कार्यालय वन मण्डल अधिकारी, क्षेत्रीय मण्डल, महेन्द्रगढ़
फोरेस्ट कॉम्प्लेक्स, महेन्द्रगढ़ ।

दूरभाष : 01285-220229, ई-मेल : dfomgarh@yahoo.co.in

क्रमांक : 2388

दिनांक : 21/8/23

सेवा में :

हरियाणा राज्य प्रदूषण बोर्ड,
क्षेत्रीय कार्यालय, महेन्द्रगढ़,
एस.सी.ओ.-डी-6, डी-7,
सनसिटी कमर्शियल कॉम्प्लैक्स,
सेक्टर-6, ए-ब्लॉक, रेवाड़ी ।

विषय: मुक्त-सप्लाई किए गए पौधों की सप्लाई बारे ।

सन्दर्भ: आपका दूरभाष संदेश दिनांक 21.08.2023

उपरोक्त विषय के सम्बन्ध में आपको अगवत करवाया जाता है कि इस वन मण्डल द्वारा वर्ष 2023-24 में 375000 नं0 पौधे मुक्त सप्लाई किए गए हैं, जिसमें नांगल चौधरी रेंज द्वारा 70000 नं0 पौधे मुक्त सप्लाई किए गए हैं । यह आपको सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है ।

वन मण्डल अधिकारी,
महेन्द्रगढ़ ।

Health Camp Summary

Health camps were organized by Health Department District Mahendergarh in 70 crushers sites and adjacent 11 villages to know the effect of dust/population on employees and villagers mainly respiratory disease, Anaemia, HB and Diabetes mellitus during period 24/06/2022 to 02/07/2022.

Observations:

Total 657 persons were examined out of which 642 were males and 15 females. General Health status of all was good.

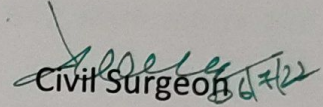
- Anaemia: Out of 657, 553 persons were normal, 86 Mild Anaemia, 17 Moderate Anaemia and 01 Severe Anaemia.
- Blood Pressure: Out of 657, 551 have normal BP, 106 have high blood pressure.
- Diabetes Mellitus: Out of 657, 610 have normal Blood sugar, 47 Diabetic/prediabetic.
- Respiratory system: Out of 657 spirometry test 637 have normal value and 20 have abnormal spirometry test. 255 persons were sent for x-ray, out of which 244 have normal x-ray, 11 have abnormal x-ray findings. Out of 11 abnormal x-ray 05 have finding suggestive of pneumoconiosis, 05 have old tubercular lesions in x-ray and 01 was diagnose as new pulmonary tuberculosis patient.

Conclusion:

It is observed that these 657 persons are exposed in dusty environment of crushers for a variable period. Out of 657 persons, 20(3%) have abnormal spirometry finding and 05(0.75%) have abnormal chest x-ray suggestive of

pneumoconiosis. This could be because of effect of dust/environmental pollution on respiratory system.

Anaemia found in 104(16%), High Blood Pressure found in 106(16%), High Blood Sugar found in 47(7%). This could be because of dietary habit, life style, age and hereditary factor. Pulmonary T.B found in 1(0.15%) is infective disease.


Civil Surgeon
Narnaul

Health Camp Organized on 24, 25 , 27 June 2022 & from 30 June 2022 to 02 July 2022

List of Villages Covered

Sr. No.	Name of Village
1	Bigopur
2	Dholera
3	Gangutana
4	Jainpur
5	Bakhrija
6	Khatoli Ahir
7	Kultajpur
8	Lutafpur
9	Bayal
10	Berundla
11	Dokhera

From

Mining Officer,
Mines & Geology Department Cum
Member Secretary,
District Mineral Foundation, Narnaul

To

1. Hon'ble Minister, Social justice and Empowerment Sh. Om Parkash Yadav.
2. Hon'ble Member Parliament, Sh. Dharambir Singh.
3. Hon'ble M.L.A, Nangal Chaudhary Dr.Abhay Singh Yadav.
4. Hon'ble M.L.A., Mahendergarh, Sh. Dhan Singh Yadav.
5. Hon'ble M.L.A., Ateli, Sh. Seeta Ram Yadav.
6. Additional Deputy Commissioner, Narnaul, Vice Chairperson
7. Divisional Forest Officer, Mahendergarh.
8. Executive Engineer, PWD (B&R), Mahendergarh & Narnaul
9. Executive Engineer, Panchayati Raj, Mahendergarh & Narnaul
10. Chief Medical Officer, Narnaul.
11. Regional Officer, HSPCB, Dharuhera.
12. District Education Officer, Narnaul.
13. District Social Welfare Officer, Narnaul.
14. Sh. Satish Kumar Garg, from Mukundpura Mines.
15. Sh. Parmesh Sangwan from Bakrija Mines Plot No.-2, Distt. Mahendergarh.
16. Sh. Naresh kumar from Bakrija Mines Plot No.-3, Distt. Mahendergarh.
17. Sh. Abhishek 1st Class Mines Manager, Bakhrija Mines.
18. Sh. Kanchan Chakarborty working as 1st Class Mines Manager in A.N.E. Mining Industries, Narnaul.

Special Invitees

19. Sub Divisional Magistrate (C), M.Garh/Narnaul/Kanina.
20. Project Officer, W.C.D.Deptt., Narnaul
21. D.D.P.O., Narnaul
22. B.D.P.O., Narnaul/Nangal Choudhary & Mahendergarh.
23. Tehsildar, Narnaul, Nangal Chaudhary & Mahendergarh.
24. XEN, Irrigation, Mahendergarh & Narnaul
25. Deputy Director, Agriculture, Narnaul
26. Principal, I.T.I., Narnaul
27. XEN, Public Health, Mahendergarh, Narnaul
28. Assistant Geologist, Ground Water Cell, Narnaul.

11/11


Memo No: Mining/NNL/DMF/ 954-82

Date: 22/03/2023

Subject: - Approved Minutes of District Mineral Foundation Mahendergarh at Narnaul, to be held on 17-03-2023 at 12:30 PM under the Chairmanship of worthy Deputy Commissioner Narnaul - Regarding.

On the subject noted above.

Please find enclosed herewith the approved minutes of DMF meeting held on 17-03-2023 under the Chairmanship of worthy Deputy Commissioner Narnaul at 12:30 PM in Conference Hall, Mini- Secretariat, Narnaul for your kind information and necessary action please.

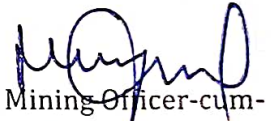


Mining Officer-cum-
Member Secretary,
District Mineral Foundation,
Narnaul

Endst. No. Mining/NNL/DMF/ 983

Date: 22-03-2023

A copy is forwarded to the P.A. to Deputy Commissioner, Narnaul for kind information of W/ Chairman please.



Mining Officer-cum-
Member Secretary,
District Mineral Foundation,
Narnaul

Minutes of the Meeting of DMF held on 17.03.2023 at 12:30PM under the Chairmanship of Dr. Jai Krishan Abhir, IAS, Deputy Commissioner Mahendergarh at Narnaul.

At the very outset of the meeting the Mining officer Narnaul welcomed the worthy Chairman and all other members. A list of officers who attended the meeting is given below.

1. Miss Vaishali Singh, IAS, ADC, Mahendergarh
2. Sh. Harshit Kumar, IAS, SDM, Mahendergarh
3. Sh. Manoj Kumar, HCS, SDO(C), Narnaul
4. Dr. Mangal Sain, HCS, CTM-cum-DDPO, Narnaul
5. Sh. Krishan Kumar, RO, HSPCB, Dharuhera
6. Sh. Rohtash Singh, DFO, Narnaul
7. Sh. Niranjana Lal, MO, Narnaul
8. Dr. R.C. Arya, Civil Surgeon, Narnaul
9. Sh. Ashwani Kumar, EE, PwD(B&R)
10. Sh. Nitin Bhargav, XEN Irrigation, Narnaul
11. Sh. Dharmender Kadian, AIPRO, Narnaul
12. Sh. Parmod, BDPO Nangal Choudhary
13. Sh. Sandeep Sharma, BDPO, Nizampur
14. Ms. Nisha Tanwar, BDPO, Mahendergarh
15. Sh. Deepak Kumar, MI, Mining Department Narnaul
16. Sh. Dinesh Kumar, O/o M/s Nimawat Granites Pvt. Ltd., Bakhrija Plot No. 03
17. Sh. Kanchan Chakraborty, Ist Class ANE Mines Manager
18. Sh. Bhoop Singh, O/o M/s Tirupati viniyoge Pvt. Ltd., Bakhrija Plot No. 02
19. Sh. Satbir, O/o M/s Satish Garg lease (Bayal & Mukandpura)

The Mining Officer stated that in District Mahendergarh at present 07 mining lease/contracts are in operation after obtaining requisite Environmental Clearance & other mandatory clearances, the details of which are as under:

Sr. No	Name of Mining lease	Name of the lessee	Name of Village
1.	Narnaul	M/s A.N.E. Industries Pvt Ltd.	Narnaul
2	Mukundpura	M/s Satish Kumar Garg	Mukundpura
3.	Bakhrija Plot No. 2	M/s Tirupati Viniyoge Pvt Ltd	Bakhrija
4.	Bakhrija Plot No. 2	M/s Nimawat Granites Pvt Ltd	Bakhrija
5.	Dokhera	M/s Xandy Mines and Mineral	Dokhera
6.	Bayal	M/s Bayal Quartz & Feldspar	Bayal
7.	Bayal	M/s Satish Kumar Garg	Bayal

Currently in DMF account, an amount of Rs. 18,62,18,794/- stands deposited or transferred till 15.03.2023, out of which an amount of Rs. 1,63,54,814.83/- has already been utilized for various schemes like corona relief fund, Renovation of office of Tehsil Nangal Choudhary, playground of Dholera Government school, etc. Now, an amount Rs.16,98,63,979.17/- (with Fixed deposit and interest) remains balance in account of DMF till 15.03.2023. The detailed deliberations on all the issues, the Chairman gave the following directions to all the concerned departments:

1. The Mining Officer explained the house that according to the Haryana District Mineral Foundation Rules, 2017, the funds may be utilised in the following manner: -
 - A. 20% of the funds shall be kept aside as endowment for taking care of future expenses after mining activities have ended in the area.
 - B. At least 60% of the funds shall be utilised on directly affected areas on prescribed basis like for the drinking water supply, for centralized preservation and pollution control measures, for welfare improvement and protection of health conditions, health check-up camps, for infrastructure and development of government educational institutions, for skill development for livelihood support, for sanitation, collection, transportation and disposal of waste, etc.
 - C. 20% funds shall be utilised in the directly affected areas and for providing roads, bridges, railways and waterways projects, for developing techniques of irrigation and sources of energy.
2. The Member Secretary put up the proposals, received from the XEN, PWD(Building & Roads), Narnaul vide their office memo no.771 dated 02.02.2023 [regarding estimate cost of Rs.448.48lacs improvement of Dholera Bye Pass road with length of 2.40Km] & memo no.804

dated 03.02.2023 [regarding estimate cost of Rs.446.86 lacs for improvement of road from Narnaul-Nangal Choudhary road(MDR-129) to Dholera upto MDR-128, 10.30Km to 12.40Km(road ID 2655) with length of 2.1Km] and later Haryana Public Works Department (Building & Roads) Chandigarh office letter vide memo no.854-RII-2022/20460 dated 09.02.2023 [regarding estimated cost for improvement of road from Narnaul-Nangal Choudhary road(MDR-129) to Dholera upto MDR-128, 10.30Km to 12.40Km(road ID 2655)] and memo no. 853-RII-2022/20464 dated 09.02.2023 [regarding cost estimate for improvement of road Dholera Bye Pass].

The house was apprised about the Haryana District Mineral Foundation Rule, 2017, notified on dated 19 December 2017 and the rule no.14(3) says that:

"Twenty percent funds shall be utilised -

- (a) For providing roads, bridges, railways and waterways projects;*
- (b) For developing alternate sources of irrigation, adoption of suitable and advanced irrigation techniques;*
- (c) For development of alternate sources of energy (including micro-hydel) and rainwater harvesting system, Development for plantation, orchard, integrated farming and economic forestry and restoration of catchments;*

Provided that while using funds as per sub-rule (2) and (3) atleast 60% of funds shall be spent on directly affected areas."

- (i) An amount of Rs. 3,72,43,759/- (20% of Rs. 18,62,18,794/-) has been kept aside as endowment for taking care of future expenses after mining activities have ended in the area.
- (ii) An amount of Rs. 11,17,31,276/- (60% amount of Rs. 18,62,18,794/-) for the works in directly affected areas.
- (iii) An amount of Rs. 3,72,43,759/- (20% amount of Rs. 18,62,18,794/-) for various other defined works including roads in the rule.

In this way, as per (ii) and (iii), 60% amount can be utilized in directly affected area means road etc. share of (iii) i.e. 60% of Rs. 3,72,43,759/-, an amount of Rs. 2,23,46,255/- can be utilised in directly affected area and Rs. 1,48,97,503/- can be used in indirectly affected areas for roads works and the same was approved for the roads mentioned in para-No. 2. The mode of payment (either

in instalments or lumpsum) for the project needs to be cleared by the department. It was also decided that Addl. Deputy Commissioner, Mahendragarh and Sub Divisional Officer(C), Narnaul will conduct the inspection of the roads alongwith the Executive Engineer, PWD(B&R), Narnaul for the priority of the work.

3. The Member Secretary put up the demand of Sarpanch village Kharkara and Nimbi of Tractor-Trolley for sanitary purpose and also mentioned that above said villages come under indirectly affected areas. On that worthy Chairman said that this can be considered at alater stage after checking the instructions in the matter.
4. The SDM Narnaul put up the proposal of the estimate for construction of boundary wall at GMS Nasibpur under Samagra Shiksha (SS) Mahendergarh at Narnaul which cost Rs. 9.63 lacs. On that worthy Chairman directed the Member Secretary to sanction the above said project.
5. The Member Secretary put up matter discussed in DMF meeting dated 23.01.2023, that the lowest quotation of Parshant Goyal and company (Chartered accountant) wages of Rs.17,000 till 31st March,2023 for all the pending works till date had passed by this house but due to pendency of audit since 2017, the above firm refused to audit from 2017 in Rs.17000/-. On that worthy Chairman directed the Member Secretary to again put up the proposed quotation from various firms for regarding conducting of audit of the DMF expenditure since 2017 till this financial year in next meeting.

The following directions were also issued in the meeting by the Chairman: -

- a) The CMO will boost up the pending work of the approved proposal in the meeting dated 05.08.2022 for improving health facilities.
- b) The BDPO, Nangal Chaudhary will submit the proposal of library setup in directly affected villages.
- c) The Chairman advised the house members to submit the proposals regarding development of villages/towns for better facilities.

The meeting ended with a vote of thanks to the Chair.


Deputy Commissioner-cum-Chairman,
DMF, Mahendergarh at Narnaul.


From

The Additional Chief Secretary to Govt. Haryana,
Public Works (B&R) & Architecture Department.

To

The Engineer-in-Chief (Roads),
Public Works (B&R) Department,
Haryana, Chandigarh.

Memo No. 09/344/2023-3B&R(W)
Dated, Chandigarh, the 24.07.23

Subject: - Administrative approval for estimate for improvement of road from Narnaul-Nangal Chaudhary road (MDR-129) to Dholera upto MDR-128 in Mohindergarh District (Road ID 2667 and 2655) (Mining Zone).

Reference your U.O. No. 105260/RII dated 05.07.2023 on the subject noted above.

- The Governor of Haryana is pleased to accord administrative approval amounting to Rs. 2347.75 Lakh (Rupees Twenty Three Crore Forty Seven Lakh & Seventy Five Thousand Only) for estimate for improvement of road from Narnaul-Nangal Chaudhary road (MDR-129) to Dholera upto MDR-128 in Mohindergarh District (Road ID 2667 and 2655) (Mining Zone).
- The expenditure involved is chargeable to the under Head "P-01-17-3054-04-MDR-337-99-51-18-Mtc. of District Roads" and total expenditure under it should not exceed the amount that has been placed at your disposal during the financial year 2023-24.
- The technical sanction of this work shall precede actual execution. No work shall be allowed to be taken up in anticipation of technical sanction. The competent authority to issue technical sanction shall be responsible in case of violation of the clause 9.5.1 of the Haryana PWD code.

S. Shande
Special Secretary, PWD (B&R)
for Additional Chief Secretary to Govt. Haryana
Public Works (B&R) & Architecture Department

Endst. No. 09/344/2023-3B&R(W)

Dated, Chandigarh, the

A copy of above is forwarded to the following for information and necessary action:-

- The Accountant General, (A&E) Haryana, Chandigarh
- Director Research Laboratory, Haryana PWD, B&R Br., Hisar.

He is requested to take steps to carry out quality control test as per prescribed procedure.

-sd-
Superintendent, PWD B&R (W)
for Additional Chief Secretary to Govt. Haryana,
Public Works (B&R) & Architecture Department

114751/WR
25/7/23

Send scanned copy
to CE(R)/SE(R)

X P (NANGAL)/BOS(R)
25.7.23

CE(M) M. M. M. M. M.

क्रैशिंग जोन में वायु गुणवत्ता डाटा

*3 डॉ. अभय सिंह यादव (नांगल चौधरी):

क्या पर्यावरण, वन एवं वन्यजीव मंत्री कृप्या बताएं कि—

- (क) नांगल चौधरी विधान सभा निर्वाचनक्षेत्र के धोलेड़ा क्रैशिंग जोन में गत एक वर्ष के दौरान का वायु गुणवत्ता डाटा क्या है;
- (ख) क्या प्रभावित क्षेत्र में आस-पास के गांवों के नागरिकों के स्वास्थ्य पर वायु प्रदूषण के प्रभाव पर कोई अध्ययन किया गया है;
- (ग) क्या इस क्षेत्र की गुणवत्ता को सुधारने तथा प्रभावित गांवों में स्वास्थ्य मापदंडों की निगरानी करने के लिए कोई विशेष कार्यक्रम आयोजित किये गए हैं;
- (घ) क्या इस क्षेत्र में प्रदूषित धूल को रोकने के लिए कोई विशेष उपकरण लगाने का प्रस्ताव सरकार के विचाराधीन है ?

श्री कंवर पाल, पर्यावरण, वन तथा वन्य जीव मंत्री

उत्तर:—

- (क) श्रीमान जी, हरियाणा राज्य प्रदूषण नियन्त्रण बोर्ड के द्वारा जिला महेन्द्रगढ़ की परिवेशी वायु गुणवत्ता की निगरानी, लघु सचिवालय, नारनौल में स्थापित सत्त परिवेशी वायु गुणवत्ता मॉनीटरिंग स्टेशन (सी. ए. ए. क्यू. एम. एस.) के माध्यम से की जा रही है, पिछले वर्ष का डाटा दिनांक 01.04.2022 से 15.08.2023 तक **अनुबन्ध-1** पर रखा गया है। नांगल चौधरी निर्वाचन क्षेत्र के गांव धोलेड़ा में बोर्ड के द्वारा जुलाई, 2023 से हस्तचालित मॉनिटरिंग मापक यन्त्र के माध्यम से परिवेशी वायु गुणवत्ता की निगरानी शुरू कर दी गई है। जिसका डाटा **अनुबन्ध-2** पर रखा गया है।
- (ख) सिविल सर्जन, नारनौल ने दिनांक 24.06.2022 से 02.07.2022 तक गांव धोलेड़ा तथा निकटवर्ती दस गांवों में स्वास्थ्य शिविर आयोजित किया था।
- (ग) जिला प्रशासन, नारनौल तथा वन विभाग, हरियाणा ने महेन्द्रगढ़ में जुलाई, 2023 में 3.75 लाख वृक्षों का पौधारोपण/वितरण का एक विशेष अभियान चलाया है। इनमें से लगभग 70 हजार पौधे वायु गुणवत्ता सुधार के लिए नांगल चौधरी निर्वाचन क्षेत्र में रोपे गए थे। स्टोन क्रैशर मालिक तथा खनन परियोजनाएं सड़क धूल को दबाने के लिए स्टोन क्रैशर तथा खानों की ओर जाने वाली सड़कों पर नियमित रूप से पानी का छिड़काव करने के निर्देश दिए गये हैं।

(घ) लोक निर्माण विभाग (भवन एवं सड़के) ने धोलेड़ा मुख्य सड़क तथा धोलेड़ा बाईपास को सीमेंट कंक्रीटिंग के लिए परियोजना अनुमोदित की है। केन्द्रीय प्रदूषण नियन्त्रण बोर्ड वायु गुणवत्ता की निगरानी करने के लिए जिला महेन्द्रगढ़ में स्टोन क्रैशिंग क्षेत्रों के निकट पाँच सत्त परिवेशी वायु गुणवत्ता मॉनीटरिंग स्टेशन (सी. ए. ए. क्यू. एम. एस.) लगाने की प्रक्रिया में है।